

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT-2

Customs Appeal No. 20472 of 2020

*[Arising out of the Order of Review of Suspension of
Customs Broker Licence C.No.VIII/13/19/88 City Cus Tech
dated 25.09.2020 passed by the Commissioner of Customs,
Bengaluru City, Bengaluru.]*

M/s. Pavan Enterprises

No.20, 1st Floor, 1st Cross
4th Main, K. R. Road,
Tata Silk Farm,
Bangalore – 560 082.

....Appellant

Vs.

The Commissioner of Customs

Bengaluru City,
Central Revenue Building,
P.B. No.5400, Queen's Road,
Bengaluru – 560 001.

....Respondent

Appearance:

None

**....For
Appellant**

Vs.

Mr. K. Vishwanath
Superintendent (AR)

**.... For
Respondent**

CORAM:

HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS R. BHAGYA DEVI, MEMBER (TECHNICAL)

Date of Hearing: 25.08.2023

Date of Decision: 25.08.2023

FINAL ORDER No. 20878 of 2023

Per P. A. AUGUSTIAN:

When the appeal came up for hearing, the learned counsel
for the appellant has submitted a written memo on behalf of the

appellant wherein it is informed that the impugned order which was challenged in the present appeal was for revoking the Custom House Agency (CHA) license suspended by the respondent. Thereafter, further proceedings were initiated by the respondent and on considering the submissions made by the appellant, the respondent dropped the proceedings vide Order-in-Original dated 28.5.2021. The learned counsel also produced copy of the order along with the memo. Considering the above, the present appeal is disposed of as infructuous.

(Order pronounced in open court.)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV